

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:919
ANSWERED ON:25.11.2011
JUVENILE JUSTICE BOARDS
Aaron Rashid Shri J.M.;Das Shri Khagen

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Juvenile Justice Boards (JJBs) have been set up in each State of the Country;
- (b) if so, the details thereof;
- (c) whether some State Governments still have not constituted JJBs;
- (d) if so, the reaction of the Government thereto;
- (e) the funds sanctioned and allocated alongwith its utilization reported by the State Governments during each of the last three years and the current year; and
- (f) the details of achievements made by these JJBs alongwith the role played by them in shaping the life of juveniles and the measures taken for betterment of the plight of children involved in commission of penal offences?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (f): As per the information furnished by the State Governments/UT Administrations, a total of 561 Juvenile Justice Boards (JJBs) have been set up in all States and UTs, except in Jammu & Kashmir. The Ministry of Women and Child Development has been pursuing with all State Governments/UT Administrations from time to time to set up JJBs in the remaining districts.

Prior to 2009-10, the expenditure on JJBs was met by the State Governments/UT Administrations from their own resources. In 2009-10, Integrated Child Protection Scheme (ICPS) was introduced by the Government in the Ministry of Women and Child Development, under which, inter alia, grants are provided to State Governments/UT Administrations for setting up and maintenance of JJBs.

Under the Scheme Rs.1.85 crores, Rs.3.23 crores and Rs.2.18 crores have been released in the years 2009-10, 2010-11 and 2011-12 (upto 14.11.2011) respectively for setting up and maintenance of JJBs. Grants are released to the State Governments/UT Administrations only after adjusting the unutilized amount from previous year grants.

JJBs play an important role in shaping the life of juvenile by deciding on appropriate rehabilitation measures to ensure that the child can re-integrate into the society and lead an honest and industrious life. The JJB Members also inspect the facilities being provided in the Observation and Special Homes under Juvenile Justice (Care and Protection of Children) Act, 2000. Ultimately, it is the responsibility of the State Governments/UT Administrations to ensure that the rehabilitation measures recommended by the JJBs are suitably implemented.